

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1532  
ANSWERED ON:31.07.2003  
TEHLAKA SCAM  
RAMJI LAL SUMAN;SUSHIL KUMAR INDORA

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Enquiry Committee constituted to find the facts regarding Tehlaka Scam is yet to complete its report;
- (b) if so, the reasons for delay; and
- (c) the likely date when enquiry will be completed?

**Answer**

MINISTER OF DEFENCE (SHRI GEORGE FERNANDES)

(a) to (c): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA UNSTARRED QUESTION NO. 1532  
31.7.2003

A single-Member Commission of Inquiry headed by Justice K. Venkataswami, a retired Judge of Supreme Court of India was appointed by the Central Government notified in the Gazette of India on 24.3.2001 to inquire into certain allegations made in the videotapes and transcripts released by Tehelka.com under the name of `Operation West End`.

2. Following the resignation of Justice K. Venkataswami from the Chairmanship of the Commission on 23.11.2002, the Government vide Notification dated 4.1.2003, appointed Justice S.N. Phukan, as Chairman of the Commission, who has assumed charge on 20th January 2003.

3. The terms of reference of the Commission are wide ranging in scope. The work of the Commission is in progress and the term of the Commission was last extended by six months i.e. from, 4th July 2003 to 3rd January 2004.